



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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Petition No. 32/TL/2024

Dated: 14.3.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Gadag Transmission Limited, 138, Ansal Chambers II, Bhikaji Cama Place, New Delhi- 110066 for the grant of a separate transmission licence for the implementation of "Augmentation of transformation capacity at 400/200kV Gadag PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th)" under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as 'transmission scheme') in line with Office Order dated 28.10.2021 (hereinafter referred to as the 'Office Order dated 28.10.2021') issued by the Ministry of Power. The scope of the project for which the transmission licence has been sought is as under:

| Name of the scheme and implementation time frame   | Estimated Cost (₹ crore) | Remark  |
|--|--------------------------|---|
| Augmentation of Transformation Capacity at 400/220kV Gadag PS in Karnataka by 400/220kV, 1x500 MVA ICT (6th) | 57.59                    | 18 months from the date of issue of OM by CTUIL |

2. The Central Transmission Utility of India Limited vide its letter dated 12.2.2024 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
3. Based on the material available on record, the Commission vide order dated 14.3.2024 in Petition No. 32/TL/2024, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Gadag Transmission Limited before the Commission can be accessed at the website <http://www.renew.com/renew-india> or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 5.4.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. The application shall be taken up for the further hearing by the Commission on 10.4.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary